

ITEM NO.40

COURT NO.10

SECTION XVIA

## S U P R E M E C O U R T O F I N D I A

## RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 228 OF 2004

SANGHAMITRA GHOSH

Petitioner(s)

VERSUS

KAJAL KUMAR GHOSH

Respondent(s)

(With appln(s) for stay and permission to file rejoinder affidavit and office report)

WITH T.P.(CRL) NO. 105 of 2004

(With appln(s) for stay and permission to file rejoinder affidavit and office report)

T.P.(CRL) NO. 171 of 2004

(With appln(s) for stay and permission to file rejoinder affidavit and office report)

T.P.(C) NO. 727 of 2004

(With appln(s) for stay and office report)

T.P.(C) NO. 168 of 2006

(With appln(s) for ex-parte stay and office report)

Date: 21/08/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr. Himanshu Shekhar, Adv.

Mr. Rajiv Shakdhar, Sr. Adv.

Mr. Vipin Nair, Adv. ]

Mr. P.B. Suresh, Adv. for

M/S. Temple Law Firm.

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For Respondent(s)

Mr. Rajiv Shakdhar, Sr. Adv.

Mr. Vipin Nair, Adv.

Mr. P.B. Suresh, Adv. for

M/S. Temple Law Firm.

Mr. Himanshu Shekhar, Adv.

UPON hearing counsel the Court made the following

O R D E R

On the joint request of the learned counsel f  
or the parties, list

immediately after expiry of three weeks.

adha R. Bhatia)

(K.K. Chawla)

(R

Court Master

Court Master